# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

# Petition No. 26/RP/2015 <u>in</u> Petition No. 208/GT/2013 & 305/GT/2014

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Date of Hearing: 12.01.2016 Date of Order: 15.01.2016

## In the matter of

Review of Commission's order dated 31.8.2015 in Petition No.208/GT/2013 and 305/GT/2014 regarding approval of generation tariff of Korba Super Thermal Power Station Stage-III (500 MW) for the period from 21.3.2011 to 31.3.2014.

### And

#### In the matter of

NTPC Ltd NTPC Bhawan, Core-7, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi-110003

...Petitioner

Vs

- 1. Madhya Pradesh Power Management Company Ltd. Shakti Bhavan, Vidyut Nagar, Rampur, Jabalpur-482008
- 2. Maharashtra State Electricity Distribution Co. Ltd. Prakashgad, Bandra (East), Mumbai-400051
- 3. Gujarat Urja Vikas Nigam Ltd, Sardar Patel Vidyut Bhawan, Race Course, Vadodara-390007
- 4. Chhattisgarh State Power Transmission Co. Ltd. Danganiya, Raipur-492013
- 5. Goa Electricity Department Government of Goa, Vidyut Bhawan, 3rd Floor, Panaji, Goa-403001
- 6. Electricity Department Administration of Daman & Diu, Daman-396210
- 7. Electricity Department Administration of Dadra Nagar Haveli, Silvassa-396230

...Respondents



Parties present:

Ms. Suchitra Maggo. Shri Ajay Dua, NTPC

Shri Rohit Ladha, NTPC

Shri Rajesh Jain, NTPC

**Interim Order** 

This application has been made by the petitioner, NTPC, for review of order dated

31.8.2015 in Petition Nos. 208/GT/2013 and 305/GT/2014, whereby the Commission had

determined the tariff of Korba Super Thermal Power Station Stage-III (500 MW) (for the period

from 21.3.2011 to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms

and Conditions of Tariff) Regulations, 2009.

2. Aggrieved by the said order dated 31.8.2015, the petitioner has sought review limited to

"calculation of the amount allowed for the capitalization of initial spares as per the ceiling limit of

2.5% of original project cost."

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the

respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on

the respondents by 25.1.2016. The respondents shall file their replies by 5.2.2016, with copy to

the petitioner, who shall file its rejoinder, if any, by 11.2.2016. The parties shall ensure the

completion of the pleadings within the due date mentioned and no extension of time shall be

granted for any reason whatsoever.

5. Petition shall be listed for hearing on 25.2.2016.

-Sd/-

(Dr. M.K. lyer) Member

-Sd/-(A.S. Bakshi)

Member

-Sd/-(A.K.Singhal) Member

-Sd/-

(Gireesh B. Pradhan)

Chairperson

Interim Order in Petition No. 26/RP/2015(in Petition No.208/GT/2013 &305/GT/2014)

Page 2 of 2